



ITEM NO.29

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.)No.10657/2025
[Arising out of impugned final judgment and order dated
09-06-2017 in CRLA No. 1373/2010 passed by the High
Court of Judicature at Allahabad]

GURUMEL SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION, I.R., IA No. 147375/2025 - CONDONATION OF
DELAY IN FILING AND IA No. 147376/2025 - EXEMPTION FROM
FILING O.T.)

Date : 04-09-2025 This matter was called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. A. Shirajudeen, Sr. Adv.
Ms. Manjeet Chawla, AOR
Ms. Kiran Bala Agarwal, Adv.
Ms. Shaik Soni Ahamed, Adv.
Mr. Abhimanu Yadav, Adv.

For Respondent(s) :Mr. Ankit Goel, AOR
Ms. Shweta Yadav, Adv.
Mr. Mayank Tiwari, Adv.
Mr. Abhi Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Original records be called for. Digital copy
thereof be supplied to learned counsel for the
parties.

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3. This appeal is against the judgment and order dated 09.06.2017 passed in CRLA No. 1373/2010 by the High Court of Judicature at Allahabad whereby the High Court has partly allowed the appeal filed by the appellant by reducing the sentence of two years for default of payment of fine from two years to one year but confirmed the sentence of R.I. for ten years.

4. Heard learned counsel for the parties.

5. Considering the facts and circumstances of the case and taking into consideration that the appellant has been in custody since 16.11.2006, we suspend the sentence of the appellant pending consideration of the appeal, in connection with Session Case No. 9/2008 (FIR No. 89/06), Police Station Barhpura, District Etawah, U.P.) and enlarge him on bail on such terms and conditions as may be fixed by the Trial Court.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)